

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2781
TO BE ANSWERED ON 21.03.2022**

HEALTH ASSISTANCE FOR CONTRACTUAL EMPLOYEES

†2781. SHRI NAYAB SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to formulate any health assistance scheme for the Government contractual employees;**
- (b) if so, the details thereof and if not, the scheme plan proposed by the Government for protecting the health related matters of such contractual employees; and**
- (c) the scheme proposed by the Government for the dependents of such Government contractual employees?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): Public health is a State subject and the primary responsibility of ensuring availability of healthcare facilities including contractual employees lies with the respective State Governments. Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (PMJAY) launched in 2018 provides Rs.5 lakh health coverage for secondary and tertiary health benefits to all workers including contractual employees who are covered as eligible beneficiaries as per deprivation and occupation criteria.

The Employees State Insurance (ESI) Act, 1948 is applicable to all factories (excluding seasonal factories) employing ten or more persons and the establishments notified by the appropriate government under Section 1(5) of the Act, located in ESI notified areas. Employees earning wages up to Rs21,000/- per month (Rs.25,000/- per month for persons with disability) in such ESI covered factories/establishments are coverable under the ESI Act. All ESIC facilities are available to the ESI covered employees including contractual employees in the ESI registered factories/establishments.
